

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 251/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: M/s. Cairn India Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Janak Dwarkadas	Sr. Advocate.	
2.	Mehul Shah		
	Peshwan Jehangir		
	Himanshu Vaidhani		
	Sanilca Gokhale		
	i/b Khatana & Co.		

COMMON ORDER

TCSP No. 251/230-232/NCLT/MB/MAH/2017

TCSP No. 350/230-232/NCLT/MB/GOA/2017

Though these matters have come for main hearing, since the Income-tax Department has sought time for making their submissions, at their request, list this matter for final hearing on 09.03.2017.

Since there being contest from Income-tax Department, both sides are directed to file written submissions two days before next date of hearing after exchange of written submissions to each other.

Sd/-

**B. S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)